

ITEM NO.4
SECTION II

REGISTRAR COURT. 2 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. SAURABH PARTAP SINGH LALER

IA 197926/2019, in Criminal Appeal No(s). 1082/2021

AFJAL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 197926/2019 - EXEMPTION FROM FILING O.T.)

WITH

Cr1.A. No. 763/2021 (II)

(only Cr1. Appeal no. 763 of 2021 will be listed.

IA No. 17795/2020 - EXEMPTION FROM FILING O.T.)

Date : 23-02-2022 These matters were called on for hearing today.

For Appellant(s)

Mr. Ranjan Nikhil Dharnidhar, AOR
Mr. Jayesh Gaurav, Adv.
Mr. Gautam Singh, Adv.
Mr. Ankur Yadav, AOR
Mr. Prithvi Yadav, Adv.
Mr. Gaurav Lomes, Adv.
Mr. Prateek Yadav, Adv.

For Respondent(s)

Ms. Aparna Bhat, AOR
Mr. Garvesh Kabra, AOR
Mr. Shashank Shukla, Adv.
Mr. Gurjesh Ranjan, Adv.

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Cr1.A. No. 763/2021

Four weeks time, as a last chance is granted to the sole
respondent to file the counter affidavit.

Records have not been received so far.

Issue D.O. letter for remitting records.

On the last date of hearing, Ms. Aparna Bhatt (Caveator), submitted that she has not been arrayed as a party respondent as she was appearing before the High Court. Today learned counsel for the petitioner submits that she was not party before the High Court. Hence, no need to implead her as a party respondent in the instant appeal. Registry to verify the said fact and report accordingly.

List again on 31.03.2022.

SAURABH PARTAP SINGH LALER
Registrar